

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-502
IB-633/ND/2020

IN THE MATTER OF:

Sawarmal Tiwai
V/s.
Aimtech Infra Limited

....Applicant

....Respondent

SECTION

U/s 9 IBC

Order delivered on 30.09.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

Heard the Ld. Counsel appearing for the parties. In course of hearing, Ld. Counsel for petitioner seeks permission to withdraw the present application with a liberty to file an appropriate application before the competent court/Authority .

Heard. Prayer is allowed. The Company Petition bearing No. IB-633/ND/2020 is **dismissed as withdrawn**. However, the Petitioner is at liberty to file an appropriate application before the Appropriate/Competent Authority/ Court.

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Sd/-
(K.K. VOHRA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)